

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

15. IA 5562(MB)2023  
IN  
C.P. (IB)/312(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: LIC Housing Finance Ltd  
Vs  
Shree Sainath Land & Development  
(India) Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Ld. Counsel for the Applicant present through physical mode (the appearance not marked in the attendance sheet/ chat box). A. R. Harshal Shah for the Financial Creditor present in IA-5562/2023 through virtual mode. Adv. Gaurav Jain a/w Adv. Dhruvad Vaghani and Adv. Rishabh Sethi appeared on behalf of the LICHFL through virtual mode. Adv. Rohan Rajadhyaksha a/w Adv. Kunal Kanungo, Adv. Tanushree Sogani and Adv. Atishay Jain for the Respondent/ Resolution Professional present through physical mode.

**IA-5562(MB)2023**

2. Ld. Counsel for the Applicant seeks one-week time to implead to the LIC as a Respondent in the matter.
3. At the request of Counsel, the matter is adjourned to **19.07.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**